**IN THE HIGH COURT OF JHARKHAND AT RANCHI**
**B.A. No. 137 of 2021**
**....**

Suresh Das @ Sarad Das @ Sharad Das …. Petitioner

Versus

The State of Jharkhand .... Opp. Party

....

**CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR**

For the Petitioner : Mr. Vikash Kumar, Adv.
For the State : Mr. S.K.Sinha, A.P.P.

....

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objection with it and submitted that the audio and video qualities are good.

04/10.09.2021 A letter dated 21.08.2021 has been received by the Sessions Judge, Seraikella-Kharsawan, by which a prayer has been made for extending one month time for conclusion of the trial in S.T. Case No. 192 of 2018.

In that view of request made above, one month's time is granted.

Put up this case after one month.

**(Rajesh Kumar, J.)**

*Shahid/*